

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/2009

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri S. Jayaraman, Member**
- 3. Shri V.S.Verma, Member**

Date of order: 25.2.2010

In the matter of

Sub: Maintaining grid security of the entire North East West (NEW) grid by curbing overdrawals and effecting proper load management by Northern Region constituents.

And in the matter of

Northern Regional Load Despatch Centre, New Delhi

... **Petitioner**

Vs.

1. Uttar Pradesh Power Corporation Ltd, Lucknow
2. Power Development Department, Govt. of J&K, Jammu
3. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
4. Punjab State Electricity Board, Patiala
5. Haryana Power Purchase Centre, Panchkula
6. Delhi Transco Ltd, New Delhi
7. Himachal Pradesh State Electricity Board, Shimla
8. Power Transmission Corporation of Uttaranchal Ltd, Dehradun
9. Electricity Department, UT Chandigarh, Chandigarh

.....**Respondents**

ORDER

Through this petition, the petitioner Northern Regional Load Despatch Centre has made the following prayers:

- (a) Initiate suitable actions against respondent UPPCL for violation of clause 5.4.2(a), 6.4.7 of the Indian Electricity Grid Code and non-compliance of NRLDC`s directions during the months of August and September 2009;

(b) Direct all the main respondents to comply with clause 5.4.2, 6.4.7 and 6.4.8 of Indian Electricity Grid Code and curb their overdrawals whenever frequency is below 49.2 Hz so that the NEW grid is secure during the coming winter months.

2. When the matter was heard on 3.12.2009, respondent No 1 was directed to submit latest by 8.12.2009, under affidavit, the details of estimated demand, power procurement tied up and required load shedding and actual load shedding done in the State in previous six months and its plan for load shedding and meeting the demand in future, with an advance copy to the petitioner. This direction was communicated to the parties vide the Commission's Record of Proceedings dated 3.12.2009.

4. The above information has not yet been furnished. Respondent No. 1 is once again directed to furnish the requisite information latest by 15.3.2010 failing which appropriate action will be initiated against the respondent for non-compliance of the directions of the Commission.

Sd/=

(V.S.VERMA)
MEMBER

Sd/=

(S.JAYARAMAN)
MEMBER

Sd/=

(DR.PRAMOD DEO)
CHAIRPERSON